

**CENTRAL ADMINISTRATIVE TRIBUNAL
AMHEDABAD BENCH**

O.A.No. 707/2016 With M.A.Nos. 538/2016 & 183/2017
Dated the 17th day of September, 2018

CORAM :

Hon'ble Ms. Archana Nigam, Member (A)
Hon'ble Sh. M.C. Verma, Member (J)

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Bipin Bihari Sharma S/o Shri Chandra Bhushan Sharma, aged 38 years, H.No. B – 136/137, Yeginagar, Near Ambika Nagar, Gotri Road, Vadodra, Gujarat –021.**Applicant**
(By Advocate : None)

VERSUS

Railway Recruitment Board through Additional Secretary Sh. Manish N. Mehta, 1st Floor, M. G.Railway-Station-Building,Ahmedabad–2**Respondents**
(By Advocate Ms.Roopal R. Patel)

O R D E R (ORAL)

Per M.C.Verma, Member (Judicial)

Notice on main O.A. as well as M.A. for condonation of delay was directed to be issued on 09.11.2016 and respondents filed reply on 15.02.2017. Subsequently, on 20/04/2017, MA No. 183/2017 for impleadment of Office of District Magistrate, Collectorate, Siwan Bihar was preferred. Thereafter, barring two three dates, none appeared for applicant. On 3/7/2017 one Shri N.B.Soni, Advocate appeared for applicant and submitting that case has to be argued by counsel Sh. S.W.Haider and sought adjournment. As per record, applicant's counsel appeared lastly on 22.7.2017. None appeared on following date, 8/9/2017. On succeeding dates, viz. 21/2/2018, 22.2.2018 and 9.8.2018 none appeared for applicant. With a view to give opportunity to the learned counsel for the applicant, the matter was adjourned on aforesaid dates but even today also, none is present for applicant. It appears that applicant either has lost all interest in the matter or for the reasons best known to him, he does not pursue this matter. The M.A. No. 538/2016, preferred for condonation of delay therefore, is dismissed in default for non prosecution.

2. As M.A. for condonation of delay has been dismissed so, M.A. No. 183 of 2017 for impleading party and main O.A. thus does not survive and warrants no adjudication/order.

**[M.C.Verma]
Member (J)**

mehta

**[ArchanaNigam]
Member (A)**

